

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

O.A.Nos. in respect of applicant No. 2 to 58 for statistical purposes.

Subba
VICE-CHAIRMAN

Ye
MEMBER (JUDICIAL)

Order dated 11.12.2003

Heard the learned counsel for the applicants and Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

It is the case of the applicants that the Respondents-Department vide Annexure-1 dated 15.10.2003 are taking steps to regularise the services of left out casual labourers and instant case, although the applicants in the come under this category, for the reasons best known, ignoring by their cases the Respondents-Department are considering the cases of their juniors. In the circumstances, the applicants have approached the Tribunal for redressal of their grievances.

This Bench recently vide order dated 8.12.2003 disposed of O.A.No.1098/02, in which the grievances of the applicants were same as in the present O.A. In view of this, we direct the applicants to file individual representation before the competent authorities by 20.12.2003 for being considered for regularisation and (on receipt of the said representation) the Respondents are directed to consider ~~the~~ each case of the applicants for regularisation under the scheme as introduced by them.

With this, the O.A. is disposed of at the stage of admission. No costs.

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Send copies of this order, along with copies
of the O.A., to Respondents and free copies of the order
be handed over to the learned counsel of both the sides.

Copy of order
dt. 11/12/03 with
cause for the issue
to counsel for
both sides.
D.M./S.O.

Abu
VICE-CHAIRMAN
Y.C.
MEMBER (JUDICIAL)

My
18/12/03

copy of order
dt. 11/12/03 a/w
on copy issued
to all the resp'ts.
by Posts.

Abu

S.O.

My
23/12/03